

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-109  
IB-900(ND)/2020

IN THE MATTER OF:

P.R rolling Mills Pvt Ltd

Vs.

Hema Engineering Industries Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 18.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Ms. Nivedita, Advocate

For the Respondent/CD : Mr. Vikas Dutta, Advocate

For the Intervener :

ORDER

Counsels for both sides are present. At this stage, Chief Financial Officer Mr. Vipin is also present.

During the course of hearing, the counsel for the applicant has given counter offer i.e., if the CD will pay 50% of the balance amount and rest of the amount could be paid in two instalments. The counsel for the CD submitted that the amount under Debit notes is not adjusted. The Chief Financial Officer of the CD suggested that an independent CA can be appointed to determine the balance amount by examining the Accounts of the parties.

In view of the above, the Counsel for the Applicant is directed to suggest the name of an Independent Chartered Accountant within three days for examining the Accounts of the parties to determine the balance amount to be paid by the Corporate Debtor to the Applicant.

*Contd.*

Counsel for the Applicant will seek consent of an Independent Chartered Accountant and fix the fee to be paid to him.

List the matter on 25.11.2020.

- Sd -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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